

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 660 of 2025****IN THE MATTER OF: -**

Pankaj Yadav

.....Applicant

VERSUS

State of Haryana & Ors.

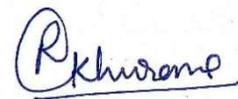
.....Respondent(s)

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Date: 17.03.2026

Filed Through:



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**Short Reply on behalf of Haryana State Pollution
Control Board (Respondent No.3)**

1. That the Applicant in the present Original Application has raised the issue of air pollution in Gurugram, Haryana on account of road dust.
2. That the present reply is being filed through Siddharth Bhargava, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) who is competent and authorized to file this reply.
3. That this Hon'ble Tribunal vide order dated 08.01.2026 permitted the applicant to ascertain if this issue is pending before the Hon'ble Supreme Court and file an affidavit therefor.
4. That the applicant filed affidavit dated 20.02.2026 stating that issue of air pollution on account of **road dust** is not in consideration before the Hon'ble Supreme Court and notices were accordingly issued.

5. That it is most respectfully submitted that air pollution on account of road dust is also in consideration before the Hon'ble Supreme Court of India in Writ Petition (C) No. 13029 of 1985 titled 'M.C. Mehta Versus Union of India'.
6. That the Hon'ble Supreme Court on 06.01.2026 while considering aforesaid case, made the following observations-

"9. At this stage, we deem it appropriate to bring on record that the learned Amicus Curiae has highlighted the following issues:

- (i) *Vehicular Pollution – The suggestions are that to curb and minimise the vehicular pollution, steps like **(a)** transition to electric vehicles; **(b)** push for public transport; **(c)** payment to higher ECC; **(d)** improved enforcement like Automatic Number Plate Recognition (ANPR)/parking policy, etc.; and lastly, **(e)** cleaner freight movement;*
- (ii) *On the second issue, namely, air quality governance, suggestions like transition to airshed level governance; vacancies in regulatory agencies; monitoring and data accuracy; and transparency and improved enforcement, have been recommended;*

- (iii) *There is a suggestion that power plants be directed to comply with applicable standards and shifting goalposts.*
- (iv) *The next issue raised is that of industrial pollution, for which solutions like fuel transition and emission standards have been suggested;*
- (v) *On the point of waste management, the learned Amicus Curiae has suggested compliance with the Solid Waste Management Rules of 2016, issues of landfill management and pollution caused by Waste-to Energy plans; and*
- (vi) ***The report also highlights issues like road and construction dust, firecrackers and crop residue burning."***

*A Copy of Order dated 06.01.2026 of the Hon'ble Supreme Court in Writ Petition (C) No. 13029 OF 1985 is annexed herewith as **Annexure R/1.***

7. Further, the Hon'ble Supreme Court in Order dated 23.02.2026, while considering the recommendations of CAQM made the following observations:

"2. Taking an opportunity therefrom and having noticed that the long-term measures mentioned in paragraph 1 of our

order dated 21.01.2026 pertain only to vehicular traffic, we deem it appropriate to highlight the other long-term solutions recommended by the Commission for Air Quality Management (CAQM) and which are to be introduced in a phased manner.

4. For **management of dust from roads and right of ways**, the recommendations are to the following effect:

| S. No. | Long Term Measures | Concerned Agencies |
|---------------|--|--|
| 1. | <i>Development and redevelopment of roads in all major urban and industrial areas in Delhi-NCR to be carried out in accordance with Indian Road Congress (IRC) Guidelines and the Standard Framework issued by the Commission including establishment of Road Asset Management System (RAMS) and other techniques for monitoring road quality.</i> | NCR State Governments/ GNCTD, Road Owning Agencies in NCR |
| 2. | <i>Effective cleaning of all the roads by Mechanized Road Sweeping Machines (MRSMs), suitable for roads of different width, ensuring dust free roads in all major urban and industrial areas in Delhi-NCR.</i> | Road Owning, Maintenance Agencies in NCR. |
| 3. | <i>Identification of potholes on regular basis and repairing on priority within a short time, using advanced and durable technologies.</i> | Road Owning, Maintenance Agencies in NCR |

| | | |
|----|---|---|
| 4. | <i>Periodic silt-load analysis (of dust on roads) to identify high-dust corridors, prioritize cleaning operations, and ensure evidence-based, sustained reduction of road-dust pollution.</i> | <i>Road Owning, Maintenance Agencies in NCR</i> |
|----|---|---|

A Copy of Order dated 23.02.2026 of the Hon'ble Supreme Court in Writ Petition (C) No. 13029 of 1985 is annexed herewith as **Annexure R/2.**

8. Therefore, the issue of road dust as a factor contributing to air pollution is already under active consideration and monitoring by the Hon'ble Supreme Court.

Prayer:

In view of the above facts and submissions, it is most humbly requested that this Hon'ble Tribunal may be pleased to dismiss the present Original Application. If this Hon'ble Tribunal considers detailed reply necessary with steps taken by concerned agencies, same can also be filed for which 4 weeks' time will be required.


Regional Officer
Haryana State Pollution Control Board,
Gurugram (South)

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 660 of 2025**

This document has been registered

at Sr. No. 864 Book No. 3

Page No. 178 On Dated 17/3/2026

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.....Respondent(s)

AFFIDAVIT

I, Sidharth Bhargawa, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) aged about 39 years do hereby solemnly affirm and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and I am authorized to file this reply on behalf of Respondent No. 2.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.


Deponent
VERIFICATION

Verified at Gurugram on this 17 day of March, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

ATTESTED

SURAJ BHAN
ADVOCATE & NOTARY
GOVT. OF INDIA
DISTT. GURUGRAM (HARYANA), INDIA

17 MAR 2026


Deponent


ITEM NO.32

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(1) I.A. No. 81877/2020 (2) I.A. No. 259444/2025 IN THE ISSUE REGARDING AIR QUALITY IN DELHI, NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA, MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, MR. VIPUL KUMAR, MR. SANJAY KUMAR VISEN ADVOCATES

Date : 06-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

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UPON hearing the counsel the Court made the following

O R D E R

1. The Commission for Air Quality Management (CAQM) had published a report in July 2022, according to which, the following were the emission sectors identified by domain experts like the Indian Institute of Technology (IIT)/The Energy and Resources Institute (TERI), among others:

(i) transport; (ii) industrial stack; (iii) industrial area (power plants); (iv) domestic burning; (v) solid waste burning; (vi) road dust; (vii) construction/demolition; (viii) hotels/restaurants; and (ix) others. The report reveals that expert bodies were at variance insofar as the proportionate contribution of each of these sources in worsening the Air Quality Index (AQI) in Delhi NCR. For instance, transport, as an emission sector, was attributed to 12% to 41% by different experts.

2. The policy also enlists the measures that have been taken from time to time to tackle the depleting AQI in Delhi NCR. However, the AQI issue in the region nevertheless remains persistent, if not aggravated.

3. This Court has been taking up the matter from time to time, and based upon the reports/advice/opinion of different experts as well as learned Amicus Curiae, certain directions have also been issued.

4. It was in that context and after taking notice of the worsening condition of AQI in the NCR region that the statutory

expert body, namely, CAQM, was asked to revisit some long-term measures to address the issues illustratively highlighted in paragraph 6 of our order dated 17.12.2025.

5. In the aforesaid order, the additional issues like temporary suspension of the nine Municipal Corporation of Delhi (MCD) toll plazas in Delhi, as suggested by the National Highways Authority of India (NHAI), were also highlighted, and a response from the concerned quarters was sought.

6. As usual, MCD, instead of coming up with any viable solution, has filed an affidavit defending the toll plazas as an important source of its revenue and taking all possible pleas to allow it to continue.

7. The Gurugram Metropolitan Development Authority (GMDA) has also now decided to join this *lis* and has moved an application seeking direction to the MCD to apportion 50% of the Environment Compensation Charge (ECC) generated at Rajokri Toll Plaza (NH-48) and at Village Sihol, Gurugram. GMDA has given its own justification for the apportionment of the toll collection.

8. CAQM, on the other hand, instead of bringing any concrete plan or proposal for some visible long-term remedial measures, has given a status note which, unfortunately, appears to be silent on most of the issues raised by this Court or the note filed by the learned Amicus Curiae. CAQM appears to be in no hurry either in identifying the definite causes of worsening AQI or a long-term solution thereof. We are, therefore, compelled to issue certain directions that are necessary to identify the causes as well as their long-term solutions.

9. At this stage, we deem it appropriate to bring on record that the learned Amicus Curiae has highlighted the following issues:

(i) Vehicular Pollution - The suggestions are that to curb and minimise the vehicular pollution, steps like (a) transition to electric vehicles; (b) push for public transport; (c) payment to higher ECC; (d) improved enforcement like Automatic Number Plate Recognition (ANPR)/parking policy, etc.; and lastly, (e) cleaner freight movement;

(ii) On the second issue, namely, air quality governance, suggestions like transition to airshed level governance; vacancies in regulatory agencies; monitoring and data accuracy; and transparency and improved enforcement, have been recommended;

(iii) There is a suggestion that power plants be directed to comply with applicable standards and shifting goalposts.

(iv) The next issue raised is that of industrial pollution, for which solutions like fuel transition and emission standards have been suggested;

(v) On the point of waste management, the learned Amicus Curiae has suggested compliance with the Solid Waste Management Rules of 2016, issues of landfill management and pollution caused by Waste-to-Energy plants; and

(vi) The report also highlights issues like road and construction dust, firecrackers and crop residue burning.

10. All that we wish to say is that CAQM, being the statutory expert body, is firstly obligated to bring certain domain experts under one umbrella and seek an uniform/unanimous opinion for the identification of the causes for worsening AQI. Such an exercise is

not expected to take much time, given that expert bodies such as IIT or other agencies are stated to have already undertaken the requisite exercise. It is only the sharing of reasons and collation of data that can enable CAQM to form a broad idea about the real causes and the proportional attribution to each cause. Ideally, these reasons should be brought into the public domain with a citizen-centric approach so that people know them and can share suggestions, if any. Some of the reasons are bound to be attributable to the residents of the NCR, and if such reasons are also brought into the public domain through a public awareness campaign, it is quite possible that they can be effectively addressed by the citizens themselves.

11. After identifying the real causes, CAQM must take them up one by one and explain the long-term plans, as suggested by the learned Amicus Curiae. We are conscious of the fact that there cannot be a single decision like the introduction of electric vehicles without first examining the consequences that may fall upon the public and the public exchequer. However, with a long-term plan, better alternatives can be considered and implemented in a phased manner.

12. We deem it appropriate to caution that it is high time the CAQM realise that inordinate delay in finding out solutions will lead to further complications.

13. Consequently, we deem it appropriate to issue the following directions to the CAQM:

(i) Let a meeting of the experts, as may be shortlisted by CAQM, be convened within two weeks and based upon their continuous deliberations, a report re: the major causes of worsening AQI be

brought on record as well as in the public domain. Such an exercise must be completed before the next date of hearing.

(ii) Meanwhile, the CAQM will start considering the long-term solutions to be introduced in a phased manner. The catalysts that are causing the most pollution must be addressed on a priority basis. Let a further status report in terms of the above be filed.

(iii) CAQM will also consider the issue re: toll plaza, uninfluenced of the stand taken before us by different stakeholders.

14. Post the matter on 21.01.2026.

15. IA No.319518/2025 has been disposed of, and the issue raised therein, if at all arises in future, will be considered in due course of time.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

ITEM NO.302

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

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WITH

C.A. No. 8564/2022 (XVII)

T.C. (C) No. 148/2025 (XVI-A)

Date : 23-02-2026 This petition was called on for hearing today.

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HON'BLE MR. JUSTICE JOYMALYA BAGCHI
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UPON hearing the counsel the Court made the following

O R D E R

Issue Regarding Air Quality in Delhi

1. Although, in terms of our order dated 21.01.2026, the main case is slated for hearing on 12.03.2026, and as such, status reports with reference to the issues flagged in paragraphs 1 and 5 of that order are expected to be filed by the different stakeholders on or before the date fixed, the instant matters have been listed today pursuant to mentioning of some connected matters.
2. Taking an opportunity therefrom and having noticed that the long-term measures mentioned in paragraph 1 of our order dated 21.01.2026 pertain only to vehicular traffic, we deem it appropriate to highlight the other long-term solutions recommended by the Commission for Air Quality Management (CAQM) and which are to be introduced in a phased manner.
3. On the issue of abatement of dust pollution from construction of demolition activities, the CAQM has recommended as follows:

| S. No. | Long term measures | Concerned Agencies |
|--------|--|--------------------------------|
| 1. | Technology driven monitoring of construction sites throughout the year for enforcement of dust control measures, particularly through establishment of Integrated Command and Control Centre and compulsory registration of sites on the web portals of SPCBs/ DPCC or ULBs. | SPCBs/ DPCC & ULBs |
| 2. | Collection, transportation and storage arrangements for the entire C&D waste generated. | GNCTD/ NCR State Govts. & ULBs |
| 3. | Augmentation of infrastructure for C&D waste processing. | GNCTD/ NCR State Govts. & ULBs |
| 4. | Complete offtake of recycled C&D waste materials. | GNCTD/ NCR State Govts. & ULBs |

4. For management of dust from roads and right of ways, the recommendations are to the following effect:

| S. No. | Long term measures | Concerned Agencies |
|--------|---|---|
| 1. | Development and redevelopment of roads in all major urban and industrial areas in Delhi-NCR to be carried out in accordance with Indian Road Congress (IRC) Guidelines and the Standard Framework issued by the Commission including establishment of Road Asset Management System (RAMS) and other techniques for monitoring road quality. | NCR State Governments/ GNCTD, Road Owning Agencies in NCR |
| 2. | Effective cleaning of all the roads by Mechanized Road Sweeping Machines (MRSMs), suitable for roads of different width, ensuring dust free roads in all major urban and industrial areas in Delhi-NCR. | Road Owning/ Maintenance Agencies in NCR |
| 3. | Identification of potholes on regular basis and repairing on priority within a short time, using advanced and durable technologies. | Road Owning/ Maintenance Agencies in NCR |
| 4. | Periodic silt-load analysis (of dust on roads) to identify high-dust corridors, prioritize cleaning operations, and ensure evidence-based, sustained reduction of road-dust pollution. | Road Owning/ Maintenance Agencies in NCR |

5. On the issue of abatement of industrial pollution, the CAQM has suggested the following long-term measures:

| S. No. | Long term measures | Concerned Agencies |
|--------|--|--|
| 1. | Formulate a plan for Common Boilers for Industrial Clusters. | CPCB, NCR State Governments/ GNCTD, SPCBs/ DPCC & ULBs |

| S. No. | Long term measures | Concerned Agencies |
|--------|--|--|
| 2. | Develop a comprehensive plan for industrial waste management and ensure zero burning. | NCR State Govts./ GNCTD, SPCBs/ DPCC, ULBs and Industry Associations |
| 3. | Develop PNG infrastructure in all Industrial Areas and evolve a uniform and affordable pricing structure for PNG to make industrial consumption economically viable. | MoPNG, MoF, NCR State Govts./ GNCTD. |
| 4. | State Governments to prepare an implementation plan for replacing cupola and other furnaces with electric furnaces through suitable incentives etc. | All NCR State Govts. |
| 5. | Elimination of all air polluting industries in non-confirming areas of NCR or bringing them within the fold of CTE/ CTO regime. | SPCBs/ DPCC, NCR State Govts./ GNCTD |
| 6. | All air polluting industries to install OCEMS as per guidelines of CPCB. | SPCBs/ DPCC |
| 7. | Stricter emission norms to be examined and considered by CPCB for critical air polluting industries particularly metal, textile and food processing. | CPCB |
| 8. | Action Plan to be prepared for elimination of coal as fuel in industries in non-NCR areas in the States of Haryana, Uttar Pradesh, Rajasthan and Punjab. | NCR State Govts. and Govt. of Punjab |

6. The CAQM has further recommended that, considering the emissions from coal based thermal power plants, no new coal based thermal power may be henceforth established within a 300 km radius from Delhi.

7. In respect of Open Bio-Mass/MSW burning and fires at sanitary landfill sites, the CAQM is of the view that the following measures may be implemented:

| S. No. | Long term measures | Concerned Agencies |
|--------|---|--------------------|
| 1. | Complete processing of legacy waste at the Dumpsites/ Sanitary Landfill (SLF) sites within set timelines | ULBs of NCR |
| 2. | Augmentation of Municipal Solid Waste (MSW) processing capacity to cater to the requirement of fresh MSW expected to be generated | MoHUA, ULBs of NCR |

| S. No. | Long term measures | Concerned Agencies |
|--------|--|------------------------------------|
| 3. | Strengthening of waste collection, particularly in unauthorized colonies and slum areas and 100% waste segregation at source, ensuring no MSW waste in public place. | ULBs of NCR |
| 4. | Integration of the informal waste-picking community into the formal municipal solid waste management system. | ULBs of NCR |
| 5. | Intensive IEC campaigns for sensitizing Citizens, RWAs, Educational Institutions etc. to enlist their participation | ULBs of NCR, SPCBs/ DPCC |
| 6. | Making provisions for electric heaters, community warming centers, community kitchens during winter season. | GNCTD/State Govts. and ULBs of NCR |

8. To prevention and control paddy stubble burning, the CAQM has sought the following action:

| S. No. | Long terms measures | Concerned Agencies |
|--------|--|---|
| 1. | Purchasing of new CRM machines to cater to the need of farmers during peak harvesting season as per the assessment of the States and making these machines available to small and marginal farmers free of charge. | MoA&FW and State Govts. of Punjab, Haryana, Uttar Pradesh |
| 2. | Strengthening the supply chain for ex-situ management of stubble to ensure year-round feedstock availability for industries and energy plants through balers and aggregators. | MoA&FW, MNRE, State Govts. of Punjab, Haryana, Uttar Pradesh |
| 3. | Promoting establishment of Plants for ex-situ utilization of stubble (Pellet/ Briquette manufacturing units, CBG/ 2G ethanol plants, Biomass power generation plants, industrial boilers etc.) | MNRE, MoPNG, CPCB, State Govts. of Punjab, Haryana, Uttar Pradesh |
| 4. | Improving detection and monitoring of paddy stubble burning through satellites and other means of surveillance and strengthening enforcement at field level | NRSC (ISRO), IARI, State Govts. of Punjab, Haryana, Uttar Pradesh |

9. On greening and plantation in NCR for abatement of air pollution, the CAQM has recommended as follows:

| S. No. | Long terms measures | Concerned Agencies |
|--------|--|--|
| 1. | Plantation in Avenues, Parks, Gardens, open spaces, degraded forest lands etc. | NCR State Govts. |
| 2. | Development and strengthening of green belts around industrial clusters, highways, major pollution hotspots and greening of central verges and sidewalks | SPCBs/ DPCC, Industries Department and Road Owning Agencies in NCR |

10. On strengthening air quality governance, according to the CAQM, the following measures are required to be taken:

| S. No. | Long term measures | Concerned Agency |
|--------|--|--|
| 1. | Augmentation of CAAQMS in a phased manner ensuring uniform geographical representation. | SPCBs / DPCC |
| 2. | Set up technology driven "Integrated Command and Control Centres" for stringent monitoring and enforcement to control air pollution from all sectors | NCR SPCBs, PPCB/ DPCC and ULBs in NCR |
| 3. | Strict implementation of the recommendations of the Expert Committee constituted by the CAQM for improving the functioning of the SPCBs / DPCC in Delhi-NCR, in terms of the Order dated 08.05.2025 of the Hon'ble Supreme Court in WP(C) No. 13029 of 1985. | CPCB, NCR SPCBs/ DPCC and NCR State Governments/ GNCTD |

11. It may be seen that while making multifarious recommendations, the CAQM has also identified the concerned agencies that are expected to take necessary action to give effect to these recommendations. We, consequently, direct the Government of NCT of Delhi, along with the other identified agencies to submit a proposed action plan for giving effect to the above reproduced long-term solutions suggested by the CAQM.

12. With respect to the recommendations of the CAQM recorded in paragraph 5 above, as well as in line with the suggestion recorded thereafter in paragraph 6 in the context of thermal power plants,

we direct the Government of NCT of Delhi and the Union Ministries of Environment, Forest, and Climate Change, of Petroleum and Natural Gas, and of Commerce and Industry to submit a joint proposal for shifting of all coal-based industries out of Delhi-NCR. The proposal to be submitted shall first identify the industries (small, medium, or heavy) that are partially or fully coal-based, and then suggest alternative fuel/energy sources that may be used, such as natural gas (CNG/LNG/RLNG), Bio Gas, renewable energy sources, and electricity.

13. We may hasten to add that the neighbouring states of Uttar Pradesh, Haryana, and Rajasthan may issue and publish public notices inviting suggestions, proposals, and recommendations from all the stakeholders, including the coal-based industries, regarding the said movement of coal-based industries. Such notices shall be deemed to be notices served on these industries by this Court. It will be appropriate to mention in the notices that the same have been issued under the directions of this Court, and if any coal-based industry has any objection against the proposed replacement of coal-based fuel with any better alternative, they may submit their objections within a period that may be fixed by this Court on the next date of hearing.

14. Meanwhile, an action-taken report shall be submitted by all the States, giving a full description of the public notices issued by them.

15. Meanwhile, the State of Haryana, Government of NCT of Delhi, and other concerned authorities will also consider the feasibility of barrier-less toll plazas being operated throughout the year in

key locations in Delhi-NCR. The locations, logistical support, the manner of operation, etc. ought to be deliberated upon. The various parties shall ensure that a response to this issue is also included in the action-taken report to be filed by the States.

16. Post this matter on the date fixed i.e., 12.03.2026, at 02:00 p.m. to consider the first issue of vehicular traffic.

Main Writ Petition

17. For the reasons identified in an even-dated order passed by us in Writ Petition (Civil) No. 13381/1984, we direct the *amicus curiae*, in coordination with the offices of learned ASG, Ms. Aishwarya Bhati, as well as the officer of the Advocates General of the States of Haryana, Rajasthan, and Uttar Pradesh, as well as of the NCT of Delhi, to prepare an proposed plan for identification of pending Interlocutory Applications filed in the instant Writ Petition and their subsequent effective adjudication. The learned *amicus* shall also appropriately identify those IAs that have been rendered infructuous due to the passage of time or through orders of this Court, or those applications which it may be more suitable to be transferred to the respective High Court having territorial jurisdiction. Similarly, such a proposal shall also include the measures that may be undertaken to properly close the proceedings in the instant Writ Petition filed in 1985 and, instead, address this issue of Air Pollution in Delhi-NCR through a more contemporary and representative case management framework.

18. List this matter for this purpose also on 12.03.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR